GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

LOK SABHA

UNSTARRED QUESTION NO.: 4745

(TO BE ANSWERED ON THE 21st August 2025)

SHOW CAUSE NOTICE TO AIR INDIA

4745. SHRI V K SREEKANDAN Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether it is a fact that the Directorate General of Civil Aviation (DGCA) had issued four show cause notices to Air India over 29 violations and if so, the details thereof;
- (b) whether it is also true that systemic issues related to compliance monitoring, crew planning and training governance remain unresolved despite repeated warnings and enforcement action for non-compliance in the past and if so, the details thereof; and
- (c) whether the DGCA has received any compliance reply from Air India in this regard and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (c): Directorate General of Civil Aviation (DGCA) had issued four show cause notices to Air India over 29 violations. These violations are addressed as per the Enforcement Policy and Procedure Manual of DGCA.;

•

Few instances of systematic issues were observed post-merger of Vistara and Air India. Systemic issues were due to the adoption of new software and systems.;

;

Compliance reply has been received from Air India.;
